

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NAVA HEALTHCARE PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	Nava Healthcare Private Limited
2.	Date of incorporation of corporate debtor	17/07/2006
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24233DL2006PTC151081
5.	Address of the registered office and principal office (if any) of corporate debtor	C-1/10, Upper Ground Floor, Janak Puri, New Delhi-110058
6.	Insolvency commencement date in respect of corporate debtor	03/07/2023
7.	Estimated date of closure of insolvency resolution process	30/12/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Gurdev Bassi IBBI REG. NO: IBBI/IPA-001/IP-P-01633/2019-2020/12504
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 1629 Progressive Housing Society, Sector 50-B, Chandigarh, 160047 Email: ipgurdevbassi@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C-127, 3rd Floor, Industrial Area, Phase 8, Mohali, Punjab-160071 E-mail Id:- irpnavahhealthcare@gmail.com
11.	Last date for submission of claims	17/07/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	http://ibbi.gov.in/downloadform.html NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Nava Healthcare Private Limited** on 03.07.2023.

The creditors of **Nava Healthcare Private Limited**, are hereby called upon to submit their claims with proof on or before 17.07.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA - Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Gurdev Bassi

Interim Resolution Professional

Reg. No.- IBBI/IPA-001/IP-P-01633/2019-2020/12504

Email - irpnavahhealthcare@gmail.com

Place: Chandigarh

Date: 05.07.2023

Address-1629 Progressive Housing Society, Sector 50-B, Chandigarh, 160047

**Zonal Office: S-24/1
Registered Office: Utk**

POSSESSI

Notice is hereby given under section 13(4) of the Insolvency and Bankruptcy Code, 2016 and in exercise of powers conferred on me as an authorised officer issued a Deed of Possession of the amount within 60 days from the date of this notice. The borrowers having failed to pay the amount that the undersigned hereby call upon him/her under section 13(4) of the Insolvency and Bankruptcy Code, 2016. The borrower in particular and all other borrowers whose properties will be subject to attachment and sale as mentioned against each account. The attention of the borrower is hereby drawn to the time available, to redeem the amount.

Sr. No.	Name of the Branch	Name of the Account
1	Raebareli, UP	1546000060

Description of the Charged Property: the residential property situated at Raebareli- 229001 Bounded

2	Mahmoorganj	1384000000
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Description of the Charged Property: the residential property situated at Dehat Amanat, Varanasi-221001 Sumitra Pandey South: Janak Puri Thereafter Kacha Rasta 7 Feet

3	Mahmoorganj	1384000000
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Description of the Charged Property: the property situated at Arazim Dehat Amanat, Tehsil- Sadar Rahaman West: Makan Rashid

Date: 05/07/2023
Place: Varanasi

पूवा. 10.30 बजे रजिस्ट्रार क सम्मन पेश होने का भी निर्देश दिया जाता है, जिसमें असफल रहने पर आवेदन की सुनवाई और निर्णय आपकी अनुपस्थिति में किया जाएगा।

मेरे हस्ताक्षर और इस न्यायाधिकरण की मोहर लगाकर 24.03.2023 को दिया गया।

अधिकारी के हस्ताक्षर सम्मन जारी करने हेतु अधिकृत

प्रपत्र-क
सार्वजनिक घोषणा

(भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए दिवालिया प्रस्ताव प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन)
नवा हेल्थकेयर प्राइवेट लिमिटेड लिमिटेड के लेनदारों के ध्यानार्थ

संबंधित विवरण

1.	कार्पोरेट ऋणी का नाम	नवा हेल्थकेयर प्राइवेट लिमिटेड
2.	कार्पोरेट ऋणी के समावेश की तिथि	17.07.2006
3.	प्राधिकारी जिसके अंतर्गत कार्पोरेट व्यक्ति समावेश/पंजीकृत है	रजिस्ट्रार ऑफ कंपनीज़, दिल्ली
4.	कार्पोरेट पहचान नंबर/ कार्पोरेट ऋणी का सीमित देयता पहचान नंबर	U24233DL2006PTC151081
5.	कार्पोरेट ऋणी के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई है) का पता	सी-1/10, अपर ग्राउंड फ्लोर, जनकपुरी, नई दिल्ली-110058
6.	कार्पोरेट ऋणी के परिशोधन की शुरुआती तिथि	03.07.2023
7.	दिवालियापन प्रस्ताव प्रक्रिया के समापन की अनुमानित तिथि	30.12.2023
8.	अंतरिम प्रस्ताव पेशेवर के रूप में के कार्यरत दिवालियापन पेशेवर का नाम व पंजीकरण नंबर	नाम: गुरदेव बस्सी, आइबीवीआइ रजि. नं. IBBI/IPA-001/IP-P-01633/2019-2020/12504
9.	अंतरिम प्रस्ताव पेशेवर का पता व ई-मेल जैसा कि बोर्ड के साथ पंजीकृत है।	पता: 1629 प्रोग्रेसिव हाउसिंग सोसाइटी, सेक्टर 50-बी, चंडीगढ़, 160047 ई-मेल: ipgurdevbassi@gmail.com
10.	अंतरिम प्रस्ताव पेशेवर से पत्राचार के लिए प्रयोग की जाने वाली ईमेल तथा पता, यदि क्रम संख्या 9 में दिए विवरण से अलग है	सी-127, तीसरी मंजिल, औद्योगिक क्षेत्र, चरण 8, मोहाली, पंजाब-160071 ई-मेल : irpnahealthcare@gmail.com
11.	दावों को प्रस्तुत करने की अंतिम तिथि	17.07.2023
12.	अंतरिम प्रस्ताव पेशेवर द्वारा निर्धारित धारा 21 की उप-धारा (6ए) के खण्ड (बी) के अधीन लेनदार की श्रेणी, यदि कोई है	लागू नहीं
13.	श्रेणी में लेनदार के प्राधिकृत प्रतिनिधि के रूप में चिह्नित दिवालियापन पेशेवर के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14.	(क) संबंधित फार्म और (ख) प्राधिकृत प्रतिनिधि का विवरण पर उपलब्ध है:	http://ibbi.gov.in/downloadform.html लागू नहीं

एतद्वारा सूचना दी जाती है कि नेशनल कंपनी लॉ ट्रिब्यूनल ने 03.07.2023 को नवा हेल्थकेयर प्राइवेट लिमिटेड की कारपोरेट दिवालियापन प्रस्ताव प्रक्रिया को शुरू करने का आदेश दिया है।

नवा हेल्थकेयर प्राइवेट लिमिटेड के लेनदारों को केवल प्रविष्टि नंबर 10 के अंतर्गत वर्णित पत्राचार पतों पर अंतरिम प्रस्ताव पेशेवर को 17.07.2023 या उस से पूर्व अपने दावों को प्रमाण सहित प्रस्तुत करने के लिए एतद्वारा आमंत्रित किया जाता है।

वित्तीय लेनदारों को केवल इलैक्ट्रॉनिक तरीके द्वारा अपने दावों का प्रमाण प्रस्तुत करना होगा। अन्य सभी लेनदारों अपने दावे व्यक्ति, डाक द्वारा या इलैक्ट्रॉनिक तरीके द्वारा प्रस्तुत कर सकते हैं।

प्रविष्टि नंबर 12 के अंतर्गत सूचीबद्ध अनुसार श्रेणी से संबंधित वित्तीय लेनदारों को फार्म सीए में श्रेणी के प्राधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि संख्या 13 के अंतर्गत सूचीबद्ध 3 दिवालियापन पेशेवरों से प्राधिकृत प्रतिनिधि की वरीयता को दर्शाना होगा- लागू नहीं।

गलत या भ्रामक प्रमाणों को प्रस्तुत करना जुर्माने का हकदार होगा।

ह./-

गुरदेव बस्सी,
अंतरिम प्रस्ताव पेशेवर

स्थान: चंडीगढ़
तिथि: 05.07.2023

IBBI/IPA-001/IP-P-01633/2019-2020/12504
ई-मेल : irpnahealthcare@gmail.com
पता: 1629 प्रोग्रेसिव हाउसिंग सोसाइटी, सेक्टर 50-बी, चंडीगढ़, 160047



इण्डियन ओव

सरफेसी एक्ट 2002 के अन्तर्गत ई-नी